



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 104  
IA No. 494/JPR/2022  
CP No. (IB)- 41/7/JPR/2022  
Under Section 7 of IBC, 2016

**In the matter of:**

**Bank of Baroda**

**...Financial Creditor**

**Versus**

**Salims Paper Pvt. Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Anubha Singh, Adv.  
For the Corporate Debtor : None-appeared

**ORDER**

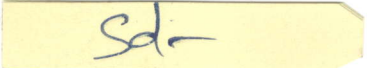
**IA No. 494/JPR/2022:**


Heard Ms. Anubha Singh, Adv. for the Petitioner/ Financial Creditor. No one appears on behalf of the Respondent/ Corporate Debtor.

This application has been filed under Rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking withdrawal of the Petition filed under Section 7 of the IBC, 2016. Permission granted. IA is allowed and CP No. (IB)-41/7/JPR/2022 is dismissed as withdrawn.

**CP No. (IB)- 41/7/JPR/2022:**

In view of the order passed in IA No. 494/JPR/2022, the CP is dismissed as withdrawn.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

October 13, 2022

HA